



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

RECOVERY & REFUND DIVISION
NORTHERN REGIONAL OFFICE

Tel: 011-69011058, recoverynro@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 10287(1) of 2026
Certificate No. 5435 of 2022

National Securities Depository Ltd.
Trade World, A Wing, 4th &
5th Floors, Kamala Mills Compound,
Lower Parel, Mumbai- 4000133

Central Depositories Services (I) Ltd.
Marathon Futurex, A-Wing, 25th floor.
NM Joshi Marg, Lower Parel,
Mumbai- 400013

All Mutual Funds

1. Whereas a Recovery Certificate No. 5435 of 2022 dated August 24, 2022 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 4,45,33,000/-** (Four Crores Fourty Five Lakh Thirty Three Thousand), along returns due to investors, as details given below along with further interest, all costs charges and expenses etc. against all defaulters including **Mr. MD Sarfraz Ansari** [Defaulters] **PAN: AVSPA8138L**. A Notice of Demand dated August 24, 2022 has been issued in the matter **Unique Multi Foods Industries Limited**.

Description of Dues	Amount
Non-compliance of directions of refund to the investors vide order no. WTM/AB/DDHS/Chandigarh-LO/07/2019-20 dated May 22, 2019 in the matter of Unique Multi Foods Industries Limited .	FULL FREEZE
Interest	
Costs	
Total	

1. The aforeside notice of demand was served to the defaulter on May 05, 2026. Whereas there is sufficient reason to believe that the defaulter, may dispose of the amount/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
2. It is therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - a) All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - b) All Mutual fund folio/s by whatever name called of the defaulter(s), either singly or jointly with any other person/s, held with you.

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एनबीसी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011-69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कूर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in





Continuation Sheet

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**Securities and Exchange
Board of India**

AP No. 10287(1) of 2026

3. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the accounts/folios may be allowed.
4. You are hereby directed to provide the following immediately to the undersigned/ our representative on service of this Notice:
 - a) Details all the Accounts/folios held by the defaulter(s) with you,
 - b) Copy of the Account Statement/s;
 - c) Confirmation of Attachment of the said Accounts/Folios.
5. If the defaulter(s) are not having any type of account/folios with you/not having any balance in the account/folios of the defaulter(s), the same shall be also informed on the email: rekhav@sebi.gov.in and recoverynro@sebi.gov.in.
6. This Notice of attachment is issued in exercise of powers conferred under Section **Section 28A, 11(2) (ia) of SEBI Act, 1992** r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at New Delhi this 21st day of May, 2026.

 Signed

Recovery Officer

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi

With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.